

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
 (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 03.03.2023

From
The Karur Vysya Bank Limited
 Asset Recovery Branch,
 No.1, Padmavathiyar Road,
 Gopalapuram, Chennai --- 600 086.

Registered Office address:
The Karur Vysya Bank Limited
 No.20, Erode Road, Vadivel Nagar,
 L.N.S, Karur --- 639 002.

To
Sri. M. Ramaswamy FCA.,
The Interim Resolution Professional / Resolution Professional
 Ramaswamy and Associates
 320, Sri Muthu Plaza, 2nd Floor,
 Above Dhanalaxmi Bank,
 Avinashi Road, Tiruppur --- 641 602.

Subject: Submission of claim and proof of claim.

Madam/Sir,

The Karur Vysya Bank Limited, hereby submits this claim in respect of the corporate insolvency resolution process of **Sri Paranthaman Textiles Private Limited**. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	The Karur Vysya Bank Limited
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	(Certificate of incorporation attached as proof) L65110TN1916PLC001295

For THE KARUR VYSYA BANK LTD.


 Authorized Officer / Chief Manager

THE KARUR VYSYA BANK LIMITED

No.1, 2nd Floor, Padmavathiyar Road,
 [Off. Peters Road], Gopalapuram, Chennai,
 Tamil Nadu, 600086

☎ : 044-28359335, 28359334, 28359337, 8939869789

Email: arbchennai@kvbmail.com

Website: www.kvb.co.in

CIN : L65110TN1916PLC001295

3.	Address and email address of the financial creditor for correspondence	The Karur Vysya Bank Limited Asset Recovery Branch No.1, Padmavathiyar Road, Gopalapuram, Chennai --- 600 086 Ph.No.044-28359331, 28359332 Mobile No:8939869789 E Mail:arbchennai@kvbmail.com
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	i) Account No. - Bal Outstanding 1734280000000014 -4,53,06,679.81 1734761000000044 -2,81,24,462.10 1734960000000030 - 36,09,018.86 TT5FTNL200830001 - 2,84,036.85 Total Claim - 7,73,24,197.62 ii) Hypothecation of entire Current assets iii) Nil iv) Nil
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	Not Applicable
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	Nil

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7.	Details of how and when debt incurred	REFER ANNEXURE - 1 (COPIES OF Sanction, Loan Agreement and Statement of Account)
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Account Numbers: 1734280000000014 1734761000000044 1734960000000030 TT5FTNL200830001 Name : The Karur Vysya Bank Ltd - Account-Sri Paranthaman Textiles Private Limited IFSC Code : KVBL0001734

For THE KARUR VYSYA BANK LTD.



Authorised Officer / Chief Manager

(Signature of financial creditor or person authorised to act on its behalf)

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS: P.S.SUNDARAVARATHAN

Position with or in relation to creditor: CHIEF MANAGER

The Karur Vysya Bank Limited
 Asset Recovery Branch
 No.1,Padmavathiyar Road,
 Gopalapuram, Chennai --- 600 086
 Ph.No.044-28359331, 28359332
 Mobile No:8939869789
 E Mail:arbchennai@kvbmail.com

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

For THE KARUR VYSYA BANK LTD.



Authorised Officer / Chief Manager

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DECLARATION

I,P.S.Sundaravarathan, Chief Manager of The Karur Vysya Bank Limited, currently having office at Asset Recovery Branch No.1,Padmavathiyar Road, Gopalapuram, Chennai - -- 600 086, do hereby declare and state as follows:

1. **Sri Paranthaman Textiles Private Limited**, the corporate debtor was, at the insolvency commencement date, being the 18th day of February 2023 actually indebted to me for a sum of **Rs.7,73,24,197.62**.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Annexure I [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:Nil
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:03.03.2023
Place: Chennai

For THE KARUR VYSYA BANK LTD.


Authorised Officer / Chief Manager
(Signature of the claimant)

VERIFICATION

I, P.S.Sundaravarathan, Chief Manager of **The Karur Vysya Bank Limited**, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 03rd day of March 2023.

For THE KARUR VYSYA BANK LTD.


Authorised Officer / Chief Manager
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

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